

Regarding cruelty to animals

SUSHRI SAYANI GHOSH (JADAVPUR): Sir, it is said that if you have a voice, you must use it for the voiceless. इसलिए एनिमल क्रुएलटी जैसे गंभीर मुद्दे पर आज मैं इस सदन का ध्यान आकर्षित करना चाहता हूँ। भारत में लगातार पशुओं पर अत्याचार की घटनाएं सामने आ रही हैं।

12.58 hrs

(Hon. Speaker *in the Chair*)

Sir, more than 20,000 cases have been registered in the past 10 years. Sir, 1,135 cases were reported across India in 2022-23 as per the Animal Welfare Board of India. Over the years, much has been discussed about the inadequacies of the Act, namely, the Prevention of Cruelty to Animals Act, 1960, such as poor enforcement of this law and meagre penalties of Rs. 10 to Rs. 15 for cruelty towards stray animals. In November, 2022, the draft PCA (Amendment) Bill, 2022 was published by the Department of Animal Husbandry and Dairying for public comments. The problem is, despite widespread public support in favour of the draft Bill, it was not tabled in the Parliament. The draft Bill includes significant amendments to the 1960 Act including addition of a new clause under Section 11 where gruesome or life-threatening cruelty would incur a penalty of Rs. 50,000 per animal or the animal cost with imprisonment of 1.3 years, killing an animal would result in Rs. 75,000 penalty per animal or three times the cost of the animal and imprisonment of three to five years or both.

सर, यह ?और? शब्द में ही समस्या है, क्योंकि जब तब यह ?और? शब्द रहेगा, तब तक फाइन देकर क्रिमिनल माइंडसेट वाले लोगों को छुटकारा मिल जाएगा और पशुओं पर अमानविक अत्याचार की घटनाएं बढ़ती रहेंगी। आज जो लोग रात के अंधेरे में कुत्ते के बच्चे और बिल्ली के बच्चे को मारते हैं, कल वह दिनदहाड़े हमारे बच्चे को मारेंगे। It is my humble request to kindly look into the matter.